

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1318
TO BE ANSWERED ON 22ND DECEMBER, 2017**

ADULTERATION IN FOOD ITEMS

**1318. SHRI RAOSAHEB DANVE PATIL:
SHRI RAJESH VERMA:
SHRI BHAGWANT MANN:
SHRI UDAY PRATAP SINGH:
SHRI K.C. VENUGOPAL:
SHRI SUSHIL KUMAR SINGH:
SHRI NANDI YELLAIAH:
SHRIMATI DARSHANA VIKRAM JARDOSH:
SHRI BHEEMRAO B. PATIL:
SHRI MANOJ TIWARI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has noticed that the use of harmful chemicals in the various food items including vegetables, fruits, edible oils, ghee, rice, milk etc. are increasing in the country;
- (b) if so, the details thereof along with the number of cases registered and action taken against the guilty during the last three years and the current year, State/UT-wise;
- (c) whether the Food Safety and Standards Authority of India (FSSAI) has sought Action Taken Report from all States regarding curbing of adulteration in the said items and if so, the details thereof;
- (d) whether the FSSAI has received any communication from the Ministry of Agriculture in this regard, if so, the details thereof; and
- (e) the steps taken/being taken by the Government to check adulteration and penalise the people involved in such activities?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): Cases of adulteration, including use of harmful chemicals in food items, do come to the notice of Food Safety and Standards Authority of India (FSSAI) from time to time. The Food Safety Officers in the States/UTs take food samples on regular basis and send them for analysis in the food laboratories to check the compliance of the provisions of Food Safety Standards Act, 2006, Rules and Regulations made thereunder. The data on food samples collected, tested, found not conforming and action taken against the defaulter Food Business Operators is being received by FSSAI from States/UTs. The information on food samples received from States/UTs for the last three years is at Annexure- I, II and III respectively. For current year, half yearly data has been received only from 2 States and is at Annexure IV.

(d): FSSAI has informed that no such communication has been received from Ministry of Agriculture.

(e): To curb the menace of food adulteration regular surveillance, monitoring, inspection and regular sampling of food products is being done by the Officials of Food Safety Departments of the respective States/ UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under FSS Act, 2006. Directions have been issued to State Governments from time to time for effective and rigorous enforcement activities in the States/UTs to ensure the quality and safety of food.

Further, to combat adulteration in commonly adulterated food items, such as milk, spices and condiments, honey, water, Oils & Fats, FSSAI has released a (DART) Detect Adulteration with Rapid Test booklet which is a compilation of common quick tests for detection of food adulterants at household by the citizens themselves so as to induce awareness among the consumers about food safety.

The information relating to penalties imposed for adulterated and misbranded food samples received from States/UTs for the last three years is at Annexure- I, II and III respectively.

Annexure-I

Annual Public Laboratory Testing Report for the year 2014-2015									
Sr. No.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties		
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees	
1.	A & N Islands	17	16	4	0	0	0	14/ Rs.4,55,000	
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020	
3.	Arunachal Pradesh	292	258	29	2	14		7	
4.	Assam	595	595	74	28	32	8	Rs. 70,000	
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000	
6.	Chandigarh	102	102	5	5			Rs. 1,50,000	
7.	Chhattisgarh	540	540	195	0	0	0	17	
8.	Dadra & N.H	9	2	Samples are analysed by Gujarat State Laboratory					
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000	
10.	Delhi	1484	1484	151					
11.	Goa	798	800	81	1	4	4	Rs. 4,35,000	
12.	Gujarat	11981	11700	1243	37	464	30	178/Rs.56,13,500	
13.	Haryana	2261	2261	222	14	247	6	Rs.3459808	
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500	
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600	
16.	Jharkhand	716	509	112	41	24			
17.	Karnataka	2154	2107	311	56			42	
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700	
19.	Lakshadweep								
20.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000	
21.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499	
22.	Manipur								
23.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000	
24.	Mizoram								
25.	Nagaland	83	83	11	0	0	0	0	
26.	Odisha	544	544	112	0	1		1	
27.	Puducherry	1946	1946	39	0	0	0	0	
28.	Punjab	8053	7860	1458	846		82		
29.	Rajasthan	3132	3031	747	158	222	116	Rs. 8,45,500	
30.	Sikkim								
31.	Tamil Nadu	2939	2873	1047	64	486	203	Rs.34,99,700	
32.	Telangana	363	312	32	4	24	11	10/ Rs.17,57,100	
33.	Tripura	933	933	2	0	0	0	0	
34.	Uttar Pradesh	14173	9605	4119		3489	186	1738/ Rs.5,98,08,106	
35.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489	
36.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000	
	Total:	84537	75282	14716	2687	7988	1402	2795/ Rs.11,28,45,522	

Source: States/UTs

Annexure-II

Annual Public Laboratory Testing Report for the year 2015-2016

Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	156	156	25	0	0	0	Rs. 2,71,000
2.	Andhra Pradesh	4860	4860	870	194	347	4	83/ Rs. 52,15,000
3.	Arunachal Pradesh	290	290	30	0	28	0	5/ Rs. 15,000
4.	Assam	503	503	72	10	80	2	4
5.	Bihar	2032	1447	35	0	93	0	4/ RS. 20,000
6.	Chandigarh	206	206	15		15	0	Rs. 10,52,000
7.	Chhattisgarh	1026	1026	298	3	17	0	Rs. 85,000
8.	Dadra & N.H	65	65	5	0	2	0	0
9.	Daman & Diu	106	106	11	0	11	0	0
10.	Delhi	1472	1472	239	149	0	0	Rs. 44,82,500
11.	Goa	1132	1155	72	0	4	1	1/ Rs. 5,000
12.	Gujarat	15115	14891	1242	30	507	1	182/ Rs. 1,90,05,906
13.	Haryana	2121	2063	180	7	149	0	111/ Rs. 27,43,600
14.	Himachal Pradesh	415	390	53	22	12	25	Rs. 9,50,000
15.	Jammu & Kashmir	1354	1215	334	1	335	215	Rs. 22,14,400
16.	Jharkhand							
17.	Karnataka	2894	2340	433		58	0	Rs. 4,36,000
18.	Kerala	2364	2196	459	138	246	17	44 / Rs. 66,33,500
19.	Lakshadweep							0
20.	Madhya Pradesh	10035	9994	1311	82	879	36	447/ Rs. 4,48,26,000
21.	Maharashtra	8841	8066	2195	190	418	24	186/Rs. 59,16,053
22.	Manipur	67	67	0	0	8	8	8/ Rs. 1,64,000
23.	Meghalaya	124	87	4	0	0	0	0
24.	Mizoram	24	17	4	0	0	0	0
25.	Nagaland	187	187	76		32	20	20/ Rs. 10,000
26.	Odisha	211	211	61		2		1
27.	Puducherry	827	827	11	0	1	0	1/ Rs. 5,000
28.	Punjab							
29.	Rajasthan							
30.	Sikkim	5	5	0	0	0	0	0
31.	Tamil Nadu	1742	1783	607	107	308	23	202/ Rs. 58,90,800
32.	Telangana							
33.	Tripura	814	814	17		5	0	Rs. 2,750
34.	Uttar Pradesh	17726	14833	7189	506	4864	164	2370/ Rs. 11,51,20,480
35.	Uttarakhand	1073	1073	183	10	95	0	Rs. 15,35,000
36.	West Bengal	154	154	102	1	13	0	0
	Total:	77,941	72,499	16,133	1,450	8529	540	3,669/ Rs. 21,65,98,989

Source- States/UT

Annual Public Laboratory Testing Report for the year 2016-2017

Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	Arunachal Pradesh	302	302	10	1	8	0	12/Rs. 348400
2.	Assam	536	526	67	3	23	0	2/Rs. 30000
3.	Bihar	2507	2427	42	3	30	6	Rs. 73000
4.	Chandigarh	251	251	19	2	14	1	Rs. 300000
5.	Chhattisgarh	1693	1693	425				
6.	Dadra & N.H	44	44	3		3		
7.	Delhi	1155	1152	120	9	98	106	68/Rs. 3741500
8.	Goa	920	874	111		5	1	1/ Rs. 20000
9.	Gujarat	11364	11329	839	46	513	2	Rs. 16681000
10.	Haryana	2041	2033	188	18	243	14	71/ Rs. 2982170
11.	Himachal Pradesh	351	315	57		35	23	Rs. 195000
12.	Karnataka	2837	2837	341	26	112		112/ Rs. 2195900
13.	Kerala	1899	1784	457	83	124	15	4/Rs. 375380
14.	Madhya Pradesh	5675	5461	609	60	483	26	252/ Rs. 7427700
15.	Maharashtra*	10716	10030	2529	313	943	0	340/Rs 11080888
16.	Manipur	207	207	30	0	30	0	5/ Rs. 520000
17.	Meghalaya	47	43	3				
18.	Mizoram	26	20	2	0	0	0	
19.	Nagaland	285	285	42	0	0	0	0
20.	Odisha	508	508	75	12	52	0	2/Rs. 20000
21.	Puducherry	495	495	32	0	0	0	
22.	Punjab	4431	4054	2240	56	144 2		Rs. 1410921
23.	Rajasthan	5801	4923	1276	193	169	0	65/ Rs. 115557
24.	Tamil Nadu	4080	3022	970	244	617	109	442/ Rs. 7898500
25.	Telangana	1480	1480	330	103	85	15	17/Rs.504000
26.	Tripura	173	173	12	0	6	0	
27.	Uttar Pradesh	19755	13567	5663	375	510 1	1273	2906/Rs.101962350
28.	Uttarakhand	749	676	119	3	199		19/ Rs. 1004000
29.	West Bengal	195	190	48	11		5	Rs. 200000
	Total:	80,463	70,701	16,659	11,901		1591	4318/ Rs.15,90,86,266

Half Yearly Public Laboratory Testing Report for the year 2017-18								
Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1	Goa	531	508	37	0	0	2-	4/
2	Tamil Nadu	3788	2693	787	145	306	335	373/Rs.6471200